

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT –I)
NEW DELHI.

(IB)-405(PB)/2017

In the matter of:

Rainbow Digital Service Pvt. Ltd.

... Applicant

v.

Shipi Cable Technologies Ltd.

...Respondent

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code.

Order delivered on 23.11.2017

Coram

R.VARADHARAJAN,
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN,
HON'BLE MEMBER(TECHNICAL)

For the applicant:

Mr. Rajeev Saxena,Adv.

Mr. Manish Khurana, Adv..

For the respondent:

1. Mr. Abhinav Vasisht,Sr.Adv.

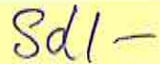
2. Mr. Sumit K. Bothra, Adv,

3. Ms. Priya Chauhan, Adv.

4. Mr. Mukul Gupta, Adv.

Learned counsel for the parties are present. It has been brought to the notice of this Tribunal that in relation to the corporate debtor several petitions are pending and the same are listed on 30.11.2017 before the Hon'ble Principal Bench. In the circumstances this matter may also be placed before the Hon'ble Principal Bench on 30.11.2017.


(DEEPA KRISHAN)
MEMBER(TECHNICAL)


(R.VARADHARAJAN)
MEMBER(JUDICIAL)

KCS